

(d) whether any borrowers has been declared wilful defaulters as per RBI guidelines during 2011-12 and thereafter; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) As reported by the Reserve Bank of India (RBI), the Gross Non-Performing Assets (GNPAs) of the Public Sector Banks (PSBs) was Rs. 1,55,839 crore as on December, 2012 (GNPA ratio 4.18%). The Data Reporting System of RBI does not generate such information, State-wise

(b) and (c) The PSBs have written off Rs. 15,986 crore and Rs. 13,686 crore (data provisional) during the years 2011-12 and 2012-13 (till December, 2012) respectively under compromise and write offs category.

(d) and (e) Reserve Bank of India (RBI) collects on quarterly basis, the information on Wilful Defaulters (non-suit filed accounts) of Rs. 25 lakh and above from Banks. Besides RBI, the Credit Information Companies, including Credit Information Bureau of (India) Limited (CIBIL), are maintaining a database on suit filed accounts, including willful defaulters with Rs. 25 lakhs and above. The details of such accounts as on 31st March 2012 in Public Sector Banks are as under:

	(Amount in Rs. Crore)			
	Suit Filed Accounts		Non-Suit filed Accounts	
	Nos.	Amt.	Nos.	Amt.
Nationalised Banks	2451	9510.89	157	683.12
State Bank Group	1085	7014.40	981	3491.58
TOTAL Public Sector Banks	3536	16525.30	1138	4174.70

(Source: RBI)

Recovery of Excise Duties

2370. SHRI T.M. SELVAGANAPATHI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government has issued excise recovery notices

worth several hundred crores of rupees to scores of manufacturing entities, mainly in the automobile sector and is eying many other industries;

(b) if so, the details thereof;

(c) whether it is also a fact that Government has instructed all concerned to send notices wherever evasion of central excise has been noticed; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) to (d) The information is being collected and will be placed on the table of the House shortly.

Green Climate Fund for Climate Change Mitigation and Adoption

2371. SHRI JESUDASU SEELAM: Will the Minister of FINANCE be pleased to state:

(a) whether Government has an estimate of potential resources that it is likely to receive for climate change mitigation and adaptation of projects through the Green Climate Fund (GCF);

(b) if so, the details thereof;

(c) whether Government is planning or has planned an action plan for the likely disbursements of these resources;

(d) if so, the details thereof;

(e) whether a nodal agency at national level has been designated for controlling and monitoring disbursements of the assistance obtained from GCF;

(f) whether Government plans to include stakeholder inputs for the likely disbursement of these finances; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) At the 16th session of the Conference of Parties (COP) to the United Nations Framework Convention on Climate Change (UNFCCC) held in Cancun, Mexico in December 2010, the Green Climate Fund (GCF) as an